

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:4624

ANSWERED ON:25.04.2008

DE SEALING OF PROPERTIES

Bhadana Shri Avtar Singh;Gadhavi Shri Pushpdan Shambhudan;Mishra Dr. Rajesh Kumar

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Government has issued any direction regarding augmenting the process of de-sealing of properties in Delhi; and

(b) if so, the details thereof?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT(SHRI AJAY MAKEN)

(a)&(b): National Capital Territory of Delhi Laws (Special Provisions) Act, 2007 provides for maintaining status quo in respect of certain categories of unauthorized development upto 31.12.2008.

The Act also empowers the Central Government to issue directions to the local authorities for giving effect to the provisions of this Act. Accordingly, the Central Government issued directions to the local authorities by issue of notification dated 30th January, 2008 to give effect to the provisions of the said Act including de-sealing to maintain status quo.